CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.No.2267/2004 M.A.No.1894/2004 M.A.No.1895/2004

Wednesday, this the 22nd day of September 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman Hon'ble Shri S. K. Naik, Member (A)

- Cyprian Kujur, LDC s/o Shri Z. Kujur 270-II, IT Colony, Pitampura Delhi-88
- Dinesh Chander Pandey s/o Shri Bala Dutt Pandey F-1220 Laxmi Bai Nagar New Delhi-23

..Applicants

(By Advocate: Shri Susheel Sharma)

Versus

- 1. Union of India through Secretary Ministry of Finance, North Block, New Delhi.
- Central Board of Direct Taxes through its Chairman
 North Block, Ministry of Finance New Delhi
- 3. Deputy Secretary (Ad.VII)
 Ministry of Finance & Company Affairs
 Department of Revenue
 Central Board of Direct Taxes
 North Block,
 New Delhi
- 4. Directorate of Income-tax (Research, Statistics, Publications Public Relations) 6th Floor, Mayur Bhawan, Connaught Ckirus New Delhi-1

..Respondents

ORDER (ORAL)

Justice V.S. Aggarwal:

Learned counsel for applicants states that he will submit a miscellaneous petition in the Delhi High Court for clarification of the order

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passed in CWP-2961/2000 decided on 30.7.2001 and thereafter, if necessary, will file a fresh original application.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

(S. K. Naik) Member (A) (V. S. Aggarwai) Chairman

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